

ITEM NO.7
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJESH KUMAR GOEL

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 11420/2020

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAK CHAND & ORS.

Respondent(s)

Date : 26-10-2021 This petition was called on for hearing today.

For Petitioner(s)

Mr. Sarvesh Singh Baghel, AOR
Ms Shivranjani Ralawata, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Ld. Counsel for the petitioner is granted four weeks time
as last opportunity for taking appropriate steps in respect of
respondent no.1 (dead).

Ld. Counsel for the petitioner to take fresh steps
alongwith fresh particulars to effect service on respondent
nos.2 and 3 within two weeks time. Ld. counsel for the
petitioner requested for service to be effected through the SHO
concerned. Allowed. Let the details of the concerned SHO be
furnished within one weeks time. Thereafter process be issued.

List again on 10.12.2021.

RAJESH KUMAR GOEL
Registrar